

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH, AHMEDABAD

O.A No./673/93

DATE OF DECISION 7th February, 1994

Mr.B.K.Parmar

Petitioner

Shri K.C.Bhatt

Advocate for the Petitioner (s)

Versus

Union of India & others

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

: Member (A)

JUDGMENT

B.K. Parmar  
 Stamp Vendor  
 Head Post office,  
 Bharuch 392 001

Applicant

Advocate                    Shri K.C. Bhatt

Versus

1. The Union of India  
 Through  
 The Director General  
 Department of Post  
 Ministry of Communication  
 Bak Bhavan, Sansad Marg,  
 New Delhi.

2. The Supdt. of Post Offices  
 Bharuch Division,  
 Bharuch.

3. The Post Master  
 Bharuch.

Respondents.

Advocate                    Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 673 of 1993

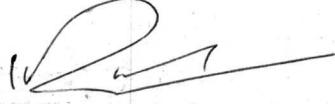
Date: 7-2-1994.

Per Hon'ble Shri N.B. Patel

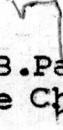
Vice Chairman.

Mr. Bhatt states that his client has not been  
 able to bring any entry from the Birth Register showing that

there was birth of a male child to the parents of the applicant in 1938. Apart from the fact that the applicant has not been able to satisfy us on this point as directed by us, Mr. Kureshi brings to our notice that, on inquiry made by the department, the Mamlatdar has reported that, in fact, there was birth of a male child named Govind to the parents of the applicant on 19-10-1938. If this is so, it is impossible to believe that the applicant was born on 7-4-1938. As these facts came to light, Mr. K.C. Bhatt, learned counsel for the applicant, seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of as withdrawn.



(K. Ramamoorthy)  
Member (A)



(N.B. Patel)  
Vice Chairman.

\*AS.